GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:5854 ANSWERED ON:29.04.2015 STATE INFORMATION COMMISSIONER

Gavit Dr. Heena Vijaykumar;Jayadevan Shri C. N.;Mahadik Shri Dhananjay Bhimrao;Patil Shri Vijaysinh Mohite;Radhakrishnan Shri T.;Satav Shri Rajeev Shankarrao;Sule Smt. Supriya Sadanand

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government is aware that half of the State Information Commissions are not having adequate number of commissioners as per RTI Act resulting in piling up of cases;
- (b) if so, the details thereof, State-wise;
- (c) the reasons for not appointing commissioners as required under the Act by the States;
- (d) whether the Government has taken up the matter with the State Governments in this regard and if so, the response thereof, Statewise; and
- (e) the other steps taken/being taken by the Government to get the required commissioners and other staff appointed so that pendency of cases could be reduced and the Information Commissions could function effectively and smoothly?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (e): Section 15 of the Right to Information Act, 2005 provides that every State Government shall, by notification in the Official Gazette, constitute a State Information Commission to exercise the powers conferred on, and to perform the functions assigned to it under this Act. As per Section 15(2) of the RTI Act, 2005 the State Information Commission shall consist of (a) the State Chief Information Commissioner, and (b) such number of State Information Commissioner, not exceeding ten, as may be deemed necessary. State-wise data on number of Information Commissioners and other staff is available in each State Information Commission.